



S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4024/2026

[Arising out of impugned final judgment and order dated 09-01-2026 in BA No. 2575/2025 passed by the High Court of Judicature at Bombay at Aurangabad]

LALIT VIJAY KOLHE

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

IA No. 69462/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 69463/2026 - EXEMPTION FROM FILING O.T.

IA No. 69460/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 24-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. R. Basant, Sr. Adv.
Mr.Chirag J. Shah, Adv.
Mr. Utsav Trivedi, Adv.
Ms. Shivani Bhushan, Adv.
Mr. Akash Rajeev, Adv.
Mr. Piyush Tiwari, Adv.
M/S. Tas Law, AOR

For Respondent(s) :Mr. Aditya Krishna, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Against order of rejection of regular bail by the High Court and to seek bail, the present special leave petition has been filed. The petitioner is in custody from 29.09.2025 in connection

with FIR No.314/2025 dated 29.09.2025 for the offences punishable under Sections 61(2), 318(4), 319(2), 336(3), 338, 340(2), 351, 111, 3(5) of the Bhartiya Nyaya Sanhita, 2023, Sections 66(c) and 66(d) of the Information Technology Act,2000 and Sections 3(1) and 42(1) of the Telecommunication Act, 2023, registered with Police Station-Jalgaon Taluka, District Jalgaon.

2. Having heard learned counsel for the petitioner and considering the role as assigned to the petitioner that he has leased a premises in the name of the co-accused (A-1) wherein a call center was running for duping foreign nationals under the guise of customer service. In the charge sheet, it is alleged that the petitioner is in collusion with the co-accused persons.

3. However, on being asked as to what is the material to establish such collusion, learned counsel for the respondent submits that the statement of the wife of the driver of the accused is there, whereby it has come to light that her account is being operated by the accused.

4. In absence of impleading the driver and his wife as an accused, at this stage, such material is not sufficient. It is further to observe that nothing has been brought on record to connect the account of the petitioner with the account of the co-accused persons or of the call center.

5. In absence of bringing any other material indicating collusion, at present, we are inclined to release the petitioner on bail, since the investigation has been completed and charge sheet has been filed.

6. Accordingly, we direct to release the petitioner on bail on furnishing the suitable bail bonds and sureties and on such other terms and conditions as may be deemed fit by the trial Court.

7. Petitioner to abide all the conditions as imposed and shall regularly attend the trial until exempted by the Court. Violation, if any, may give a cause to take recourse as permissible and the trial Court is at liberty to do the needful.

8. Accordingly, and in view of the foregoing, the special leave petition stands allowed. Pending application(s), if any, shall stand disposed of.

(SACHIN KUMAR SRIVASTAVA)
COURT MASTER (SH)

(NAND KISHOR)
ASSISTANT REGISTRAR